

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.333**

IA-4165/2023 IA- 5970/2023 IA-3268/2023 IA-1337/2023 IA-1343/2023 IA-  
4612/2023 IA-4614/2023 IA-4665/2023 IA-4674/2023 IA-4675/2023  
In  
IB-20(ND)/2022

**IN THE MATTER OF:**

M/s. Leena Batra

**.... APPLICANT/PETITIONER**

**Vs.**

M/s. Ferrous Infrastructure Pvt. Ltd.

**.... RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 31.01.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

:

Mr. Shekhar Raj Sharma DY AG Haryana with Ms. Akshaya Jebakumar Advocate for DTCP in IA-4165/2023

For the RP

: Mr. Aditya Singh and Mr. Sumant Narang, Advocates in IA-5970/2023

For the Respondent

: Mr. Iswar Mohapatra, Advocate for R-1 and R-2 in IA4165/2023, Ms. Nattasha Garg and Mr. Thakur Ankit Singh, Advocates for R-1 in IA/4674/2023, Mr. Pulkit Malhotra, Advocate, for Respondent No. 2 in IA No. 4614/2023, Mr. Pulkit Malhotra, for Respondent in IA No. 4665/2023: Mr. Pulkit Malhotra, for Respondent No. 4 in IA No. 4674/2023: Mr. Pulkit Malhotra and for Respondent in IA No. 4675/2023, Mr. Abhirup Das Gupta, Mr. Ishaan Duggal, Ms. Ruchi Goyal, Advocates for ICICI Bank (Respondent No. 1) in IA 4614/2023, Ms. Eshna Kumar and Mr. Shubham Jaiswal, Advocates for R-1 in IA 4612 of 2023

## ORDER

### **IA-4165/2023:-**

This application has been filed seeking to set aside the sale deed dated 18.01.2023.

We have heard the submissions of Mr. Rachit Mittal, Ld. Counsel appearing for the Resolution Professional.

The Respondent No. 1 has filed the reply affidavit. The Respondent No. 2 to 13 have not filed any reply affidavit despite due service of notice. Mr. Shekhar Raj Sharma, Ld. Counsel appears for Respondent No. 14.

Mr. Mohapatara, Ld. Counsel appearing for Respondent No. 1 seeks an adjournment on the ground that Mr. P. Nagesh, Ld. Sr. Counsel is held up in another Court.

Mr. Rachit Mittal prays for passing an interim order with respect to the property in question.

Having regard to the facts and circumstances of the case, we direct the parties to maintain status quo with respect to the property in question till further orders.

Matter heard in part.

List the matter on **08.02.2024**.

**IA- 5970/2023 IA-3268/2023 IA-1337/2023 IA-1343/2023 IA-4612/2023 IA-4614/2023 IA-4665/2023 IA-4674/2023 IA-4675/2023:-**

List these applications on **08.02.2024** on top of the board.

**-SD-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**-SD-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**